GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO.2627 TO BE ANSWERED ON 06.03.2020

CONVICTIONS UNDER POCSO ACT

2627. SHRI BALUBHAU ALIAS SURESH NARAYAN DHANORKAR:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the conviction rate is very low in the cases registered under the Protection of Children from Sexual Offences (POCSO) Act across the country;
- (b) if so, the details thereof and the reasons therefor along with the number of offenders convicted under the said Act since enactment, State/UT-wise;
- (c) whether the Government proposes to setup more courts under the Act;
- (d) if so, the details thereof; and
- (e) the steps taken/being taken by the Government to ensure better implementation of the said Act?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

- (a) & (b) The details of the conviction rate and the number of offenders convicted in the cases registered under the Protection of Children from Sexual Offences (POCSO) Act, as provided by National Crime Records Bureau (NCRB), is at **Annexure-I**.
- (c) & (d) The Government has launched a Centrally Sponsored Scheme for setting up of a total of 1023 Fast Track Special Courts (FTSCs) across the country for expeditious trial and disposal of pending cases pertaining to rape and POCSO Act, 2012.
- (e) Section 43 of the Protection of Children from Sexual Offences (POCSO) Act, 2012 provides that the Central Government and every State Government shall take all measures to give wide publicity to the provisions of the Act. In accordance with this, the Government has taken various steps from time to time to create awareness of the provisions of the POCSO Act through electronic and print media, consultations, workshops and training programmes with stakeholders concerned. In order to generate awareness about the POCSO Act, a short clip (duration 45 seconds) on POCSO Act was disseminated in Cinema Halls and Doordarshan across the nation from 02.10.2019 to 08.10.2019.

Further, letters have been written by Secretary, WCD to all the States/UTs for taking necessary action for awareness and sensitization in schools on issue of child safety and prevention of child sexual abuse.

Under Samagra Shiksha, school safety pledge has been initiated. The Government has also directed all Kendriya Vidyalaya Sangathan across the country to display awareness content on POCSO on their notice boards or any other prominent place in the schools. School Safety Pledges are also being taken in schools with appropriate messages on Child Safety and Prevention of Child Sexual Abuse.

Minister, Women and Child Development (WCD) has written to all the Chief Ministers, Members of Parliament, and Heads of local Bodies/Panchayati Raj Institutions to take all necessary measures for effective implementation of the POCSO Act, 2012 as amended in 2019. Secretary, WCD has also written a letter to this effect to all the Secretaries of line Ministries and Chief Secretaries of all States/UTs.

Further, National Commission for Protection of Child Rights (NCPCR) and State Commission for Protection of Child Rights (SCPCRs) are also mandated to monitor the implementation of the POCSO Act, 2012.

Moreover, 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility to maintain law and order, protection of life and property of the citizens including children, rest primarily with the respective State Governments and UT Administration. The State Governments and UT Administrations are competent to deal with such offences under the extant provisions of laws.

Statement Referred To In Part (a) of Reply To Lok Sabha Un-Starred Question No.2627 For Answer On 06.03.2020 raised by SHRI BALUBHAU ALIAS SURESH NARAYAN DHANORKAR on "CONVICTIONS UNDER POCSO ACT" indicating State/UT-wise Conviction Rate (CVR) and Persons Convicted (PCV) under Protection of Children from Sexual Offences Act During 2014-2015

SL	State/UT	20	014		2015
)L	State/UT	CVR	PCV	CVR	PCV
1	Andhra Pradesh	10.0	29	16.7	85
2	Arunachal Pradesh	50.0	1	-	0
3	Assam	40.0	8	37.5	15
4	Bihar	23.6	22	42.3	24
5	Chhattisgarh	34.9	263	48.2	562
6	Goa	37.5	3	36.1	15
7	Gujarat	11.1	5	13.6	8
8	Haryana	19.3	119	30.4	149
9	Himachal Pradesh	36.2	33	31.4	37
10	Jammu & Kashmir	5.9	1	4.5	1
11	Jharkhand	59.1	15	56.0	28
12	Karnataka	20.6	29	13.7	32
13	Kerala	34.0	51	40.7	100
14	Madhya Pradesh	32.7	848	30.0	944
15	Maharashtra	15.5	129	21.9	219
16	Manipur	-	0	25.0	1
17	Meghalaya	100.0	7	28.6	2
18	Mizoram	90.2	38	88.6	102
19	Nagaland	100.0	1	66.7	4
20	Odisha	13.5	16	13.5	40
21	Punjab	39.3	121	38.4	207
22	Rajasthan	35.5	152	38.7	167
23	Sikkim	65.5	3	55.2	16
24	Tamil Nadu	31.5	65	34.1	143
25	Telangana	15.1	35	9.5	42
26	Tripura	22.5	11	25.0	14
27	Uttar Pradesh	53.0	410	65.5	1241
28	Uttarakhand	38.1	20	66.4	85
29	West Bengal	12.0	22	19.8	22
	TOTAL STATE(S)	29.9	2457	35.9	4305
30	A&N Islands	57.1	4	-	0
31	Chandigarh	46.7	22	40.5	22
32	D&N Haveli	-	0	0.0	0
33	Daman & Diu	33.3	1	-	0
34	Delhi	35.3	202	42.8	238
35	Lakshadweep	-	0	-	0
36	Puducherry	-	0	100.0	2
	TOTAL UT(S)	36.6	229	42.8	262
	TOTAL (ALL INDIA)	30.4	2686	36.3	4567

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SL	State/UT	2016		2017		2018	
		CVR	PCV	CVR	PCV	CVR	PCV
1	Andhra Pradesh	9.3	52	9.3	9	6.5	9
2	Arunachal Pradesh	0.0	0	-	0	50.0	1
3	Assam	35.2	43	31.1	53	21.6	73
4	Bihar	46.9	24	49.3	35	71.2	136
5	Chhattisgarh	36.9	378	34.2	409	34.0	379
6	Goa	23.6	13	-	0	-	0
7	Gujarat	7.7	6	9.8	17	13.5	36
8	Haryana	20.8	130	31.3	218	35.7	350
9	Himachal Pradesh	23.1	31	100.0	1	0.0	0
10	Jammu & Kashmir	6.3	1	-	0	-	0
11	Jharkhand	20.0	17	37.8	25	29.5	41
12	Karnataka	19.4	58	20.0	139	19.4	190
13	Kerala	18.9	53	32.0	33	36.0	84
14	Madhya Pradesh	26.0	792	31.4	492	39.4	598
15	Maharashtra	23.7	279	27.1	566	28.6	583
16	Manipur	11.1	1	100.0	4	100.0	4
17	Meghalaya	82.4	28	83.3	5	59.3	16
18	Mizoram	96.4	54	69.6	48	87.1	33
19	Nagaland	54.5	9	64.3	16	81.8	9
20	Odisha	11.5	48	5.1	11	18.8	24
21	Punjab	32.2	98	23.5	79	35.3	105
22	Rajasthan	39.1	168	44.1	110	45.5	119
23	Sikkim	52.9	9	65.5	23	39.7	35
24	Tamil Nadu	27.1	214	19.6	180	23.1	356
25	Telangana	7.9	32	10.3	38	12.5	72
26	Tripura	43.6	25	44.2	21	26.0	14
27	Uttar Pradesh	49.4	1003	72.3	1796	63.5	1652
28	Uttarakhand	90.5	45	81.0	17	66.7	28
29	West Bengal	21.3	48	18.0	41	28.9	103
	TOTAL STATE(S)	29.1	3659	33.0	4386	33.4	5050
30	A&N Islands	20.0	0	4.2	1	0.0	0
31	Chandigarh	45.2	19	0.0	0	100.0	1
32	D&N Haveli	28.6	2	23.1	3	8.3	1
33	Daman & Diu	-	0	-	0	60.0	3
34	Delhi	41.9	179	46.2	110	59.1	242
35	Lakshadweep	-	0	-	0	-	0
36	Puducherry	-	0	-	0	0.0	0
	TOTAL UT(S)	41.8	200	41.1	114	56.7	247
	TOTAL (ALL INDIA)	29.6	3859	33.2	4500	34.2	5297
Sou	rce: Crime in India						